

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**TA 62/2466/2020**

This the **11<sup>th</sup>** day of August, 2021



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gh. Nabi Khanday, S/o Khaliq Khanday, R/o Mij Pampore, Age 40 yrs and 15 others .....Petitioners

(Advocate:- Mr. B.A. Bashir- not present)

**Versus**

1. Mr. R.K. Handoo, Director, Stores & Procurement Deptt / Tawi, Jammu and two others .....Respondents

(Advocate: Mr. Rajesh Thapa, D.A.G.)

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending link and pin, learned counsel for the petitioner has not appeared to join the video conference. He had not appeared on the previous dates of hearing i.e. 12.03.2021 and 22.07.2021 also and today the case is fixed for appearance of the petitioner.

2. This is a contempt matter. It is apparent that the petitioner has lost interest in pursuing this matter further. In any case, we have gone through the records of this case and are of the view that no case of contempt is made out.

3. Accordingly, contempt petition is dismissed and notices issued to the respondents are hereby discharged.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Anand...*